

FORM A - PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
SUBHLABH STEELS PRIVATE LIMITED****RELEVANT PARTICULARS**

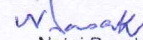
1. Name of corporate debtor	Subhlabh Steels Private Limited
2. Date of incorporation of corporate debtor	01/08/1991
3. Authority under which corporate debtor is incorporated / registered	RoC, Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27109WB1991PTC052566
5. Address of the registered office and principal office (if any) of corporate debtor	Room no. 202, 1, British India Street, Kolkata – 700 069, West Bengal
6. Insolvency commencement date in respect of corporate debtor	09/12/2021
7. Estimated date of closure of insolvency resolution process	06/06/2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Netai Basak Registration No: IBBI/IPA-003/IP-N00327/2020-2021/13421
9. Address and e-mail of the interim resolution professional, as registered with the Board	Flat no. 3B, Srijoni Apartment, 34T/3 N K Ghoshal Road, Kasba Kolkata-700042 nbasak2002@yahoo.co.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	Flat no. 3B, Srijoni Apartment, 34T/3 N K Ghoshal Road, Kasba Kolkata-700042 nbasak2002@yahoo.co.in
11. Last date for submission of claims	23/12/2021
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: (i) http://ibbi.gov.in/downloadform.html Physical Address: NA

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a Corporate Insolvency Resolution Process of the Subhlabh Steels Private Limited (Corporate Debtor) on 09/12/2021 vide Order No. CP (IB) No. 2036/KB/2019. The Creditors of Subhlabh Steels Private Limited (Corporate Debtor) are hereby called upon to submit their claims with proof on or before 23rd December, 2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

A Financial Creditor shall submit their claims with proof by electronic means only. All other Creditors may submit the claims with proof in persons, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the entry no. 12, shall indicate its choice of authorised representative from the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Netai Basak

Place: Kolkata
Date : 11/12/2021

Interim Resolution Professional of Subhlabh Steels Private Limited (CD)
Regd. No. IBBI/IPA-003/IP-N00327/2020-2021/13421

NETAI BASAK
INSOLVENCY PROFESSIONAL
IBBI/IPA-003/IP-N00327/2020-2021/13421